

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402

CA/433/ND/2023, CA/268/PB/2021 in CP/1176/ND/2016

IN THE MATTER OF:

Mona Aggarwal	...	Applicant
Versus		
Ghaziabad Engineering Company Limited	...	Respondent

Under Section 433(e),434 and 439 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE)

PRESENT:

For the Applicant : Mr. Jeevesh Nagrath, Mr. Rajat Gupta, Mr. Arjun Gaur,
For R-2 & R-3 : Ms. Simran Mehta, Mr. Amit Seth, Adv.

ORDER

Mr. Jeevesh Nagrath, Learned Counsel for the applicant and Ms. Simran Mehta, Learned Counsel for R-2 & R-3 are present physically. It is seen from the order dated 09.07.2024, this Tribunal issued Court Notice to RoC for their appearance, however, today, there is no representation on behalf of the RoC. Let once again Court Notice be issued to the RoC for their appearance on 23.07.2024. Let this matter be posted to **23.07.2023**.

Sd/-

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)